

Rev. Aplc(MD)No.129 of 2026

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 21.08.2026

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CORAM

**THE HON'BLE MR JUSTICE C.V.KARTHIKEYAN
AND
THE HON'BLE MR JUSTICE R.SAKTHIVEL**

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1. The District Collector Thanjavur District, Thanjavur.
 2. The Superintendent of Police Thanjavur District, Thanjavur.
 3. The Inspector of Police Town Police Station,
Pattukottai.
- ... Petitioners

- Vs. -

1. G.Manickam Son of Govindasamy,
No.55, Perumal Kovil Street,Pattukottai.
- ... Respondent

Prayer :Review Application filed under Order 47 Rule 1 and 2 of Code of Civil Procedure to review the order in WP(MD).No. 9157 of 2017 dated 17.05.2017

For Petitioner : M/s.S.I.Muthiah
Addl. Government Pleader
For Respondents :



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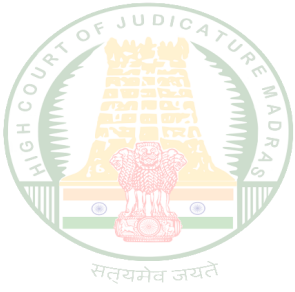
ORDER

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(Order of the Court was made by C.V.KARTHIKEYAN, J.)

Review Application has been filed seeking revisitation of the order dated 17.05.2017 passed by a Coordinate Division Bench in WP(MD) No. 9157 of 2017.

2. The only ground on which review is sought is that the directions issued by the Coordinate Bench regarding the manner in which the cock fight should be permitted have to be necessarily revisited particularly in view of the provisions of the Prevention of Cruelty to Animals Act, 1960, wherein under Section 3(2), 11 and 28, it had been held that cock fight are illegal and cannot be permitted under law. In view of the fact that the Statute prohibits such an event from taking place, we would allow the review application and hold that the directions issued by the Division Bench are contrary to law and totally unwarranted and should not act as a precedent in any application seeking permission to conduct cock fight in future.



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3. The Review Application stands allowed. No costs. Consequently

connected Miscellaneous Petition is closed.

(C.V.K.,J.) (R.S.V,J.)
21.08.2026

NCC : Yes

Index : Yes

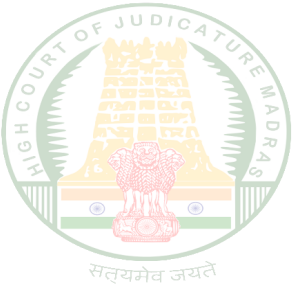
RR

To

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